

seven statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

the 26 th August, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ESTIMATES COMMITTEE  
MINUTES

SHRI THIRUMALA RAO : I beg to lay on the table the Minutes of the sittings of the Estimates Committee relating to Hundred and twenty-ninth report on the Department of Atomic Energy—Atomic Power.

12.49 hrs.

ARREST AND RELEASE OF MEMBER (Shri S. K. Sambandhan)

MR. SPEAKER : I have to inform the House that I have received the following telegram, dated the 1st September, 1970, from the Commissioner of Police, Madras :—

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

"I have the honour to inform you that I have found it my duty in exercise of my powers under Sections 353, 448 and 511, Indian Penal Code to direct that Shri S. K. Sambandhan, Member, Lok Sabha, be arrested for assaulting the policemen on duty and for attempting to commit criminal trespass. Shri S. K. Sambandhan, Member, Lok Sabha, was accordingly arrested at 13.45 hours on the 1st September, 1970 and was released on bail immediately."

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 1st September, 1970, adopted the following motion in regard to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969 :—

SOME HON. MEMBERS : Shame, Shame !

MR. SPEAKER : What for ?

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one more member of the Rajya Sabha to the Joint Committee of the Houses on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1969 and resolves that Shri V. B. Raju, be appointed to the said joint Committee."

SHRI NATH PAI (Rajapur) : Every time an MP is arrested, we shall say "Shame".

SHRI SURENDRANATH DWIVEDY (Kendrapara) : He left the DMK and he was arrested.

SHRI VISWANATH MENON (Ernakulam) : On a point of order, Sir. For the last two weeks on the question of the Cochin oil refinery.. (Interruption).

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1970, which was passed by the Lok Sabha at its sitting held on

MR. SPEAKER : You cannot come every time and raise it. This is not a point of order.

SHRI N. SREEKANTAN NAIR : The session is coming to a close...(Interruption).

MR. SPEAKER : You should come to me through the regular procedure ..(*Interruption*),

SHRI VISWANATHA MENON : We have given short notice question, calling-attention but you have not admitted anything. At least, ask the Minister to say something. ...(*Interruption*).

MR. SPEAKER : Better write to me.

SHRI VISWANATHA MENON : You take such an attitude. That is not helpful.

MR. SPEAKER : Will anybody explain to him ? If you send something in writing to me, I will ask him.

SHRI L. N. MISHRA : To make a statement. Better lay it.

CORRECTION OF ANSWER TO S. Q.  
NO. 214 RE. EXPORT OF  
JUTE TO EUROPEAN ECO-  
NOMIC COMMUNITY

THE MINISTER OF FOREIGN TRADE  
(SHRI L. N. MISHRA) : I lay the State-  
ment on the Table of the House.

*Statement*

While dealing with supplementary questions following from Starred Question No. 214 answered in the House on the 4th March 1970, it was stated by my colleague, Shri Bhagat, in reply to a supplementary question by Shri Maharaj Singh Bharati, that "there is no quota or duty on export trade with Britain". There has been an inadvertent error in this answer, which is regretted.

2. Prior to 1st May, 1969, import of certain categories of jute goods into the United Kingdom was subject to a system of 'mark-up' of the prices. As a result of representations made to the United Kingdom Government, this system of 'mark-up' of prices was replaced by a system of quotas

effective from the 1st May, 1969. These quotas continue even now. There is no import duty on jute goods in the United Kingdom.

CUSTOMS TARIFF BILL

APPOINTMENT ON SELECT COMMITTEE

SHRI TRIDIB KUMAR CHAUDHURI  
(Berhampore) : Sir, I move :

"That this House do appoint Shri Inder J. Malhotra to the Select Committee on the Bill to consolidate and amend the law relating to customs duties in the vacancy caused by the resignation of Shri Bali Ram Bhagat."

SHRI S. M. BANERJEE (Kanpur) : Sir, I move an amendment that "Malhotra" should be substituted by "Gupta".

SHRI INDRAJIT GUPTA (Alipore) : No, no.

MR. SPEAKER : Shri Banerjee is all the time in high spirits.

SHRI PILOO MODY (Godhra) : That is because he keeps taking them.

SHRI INDRAJIT GUPTA : Kindly see that this remark of his does not go on the record.

SHRI NATH PAI (Rajapur) : What is wrong with that ? 'High spirits' is quite parliamentary. There is nothing wrong about 'high spirits'.

SHRI S. M. BANERJEE : Why ? Is the word "Gupta" unparliamentary ?

MR. SPEAKER : I hope, you mean "Indrajit Gupta" and not "Kanwarlal Gupta".

SHRI S. M. BANERJEE : All Guptas,<sup>1</sup> all are parliamentarians.

MR. SPEAKER : The question is :

"That this House do appoint Shri Inder J. Malhotra to the Select Committee